

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR RNP MARKETING AND CARGO PRIVATE LIMITED OPERATING IN AGRICULTURAL PRODUCTS & TRANSPORTATION INDUSTRY AT ROOM NO. F-203, NANADANVAN APTS, DAHANUKAR WADI, NEW LINK ROAD, OPP. LALJI PADA POLICE STATION, KANDIVALI WEST, MUMBAI-400067 MAHARASHTRA
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor along with PAN/CIN/LLP No.	RNP MARKETING AND CARGO PRIVATE LIMITED CIN: U01100MH2008PTC187995
2.	Address of the Registered Office	Room No. F-203, Nandanvan Apts, Dahanukar Wadi, New Link Road, Opp. Lalji Pada Police Station, Kandivali West, Mumbai-400067 Maharashtra
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	1. Village: Sharsatwadi Tahsil: Sangli, Maharashtra 2. Borivali West, Mumbai, Maharashtra 3. Kalamboli, Navi Mumbai, Maharashtra
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/services sold in last financial year	Total revenue as per audited financial statement for FY 2017-2018 is Rs. 2,31,02,45,682/-
7.	Number of employee/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, list of creditors, relevant dated for subsequent events of the process are available at:	Send an email at lrp.jitenderkothari@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Send an email at lrp.jitenderkothari@gmail.com
10.	Last date of receipt of express of interest	12-05-2023
11.	Date of issue of provisional list of prospective resolution applicants	22-05-2023
12.	Last date of submission of objections of provisional list	27-05-2023
13.	Process email ID to submit EOI	lrp.jitenderkothari@gmail.com



Jitender Kothari
Resolution Professional
For RNP MARKETING AND CARGO PRIVATE LIMITED
Reg. No. IBBI/PA-001/IP-P00540/2017-18/10965
AFA No. AA1/10965/02/210923/104532 valid upto 21/09/2023
Address :702, Orchid A Wing, Evershine Park CHS,
Off Veera Desai Road, Andheri West, Mumbai-400053

Date: 27-04-2023
Place: Mumbai

ASSOCIATED ALCOHOLS & BREWERIES LTD.CIN: L15520MP1989PLC049380
Regd Office: 4th Floor, BPK Star Tower, A-8, Road,
Indore-452 008 (M.P.) Phone : 0731-4780400
E-mail: investorrelations@aalb.in, Website: www.associatedalcohols.com**NOTICE**

NOTICE is hereby given that pursuant to Regulation 29 and 47 of SEBI (Listing Obligation & Disclosure Requirements) Regulations, 2015, a meeting of Board of Directors of the company is scheduled to be held on **Monday, 8th May, 2023** inter alia to consider and approve the Audited Financial Result / Statement for the Quarter and Year ended 31st March, 2023.

This Notice is also available on the website of the company at www.associatedalcohols.com and on the website of the stock exchanges at www.bseindia.com and www.nseindia.com

For: **Associated Alcohols & Breweries Ltd.**
Sumit Jaitely
Company Secretary

Date : **26.04.2023**
Place : **Indore**

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR RNP MARKETING AND CARGO PRIVATE LIMITED

OPERATING IN AGRICULTURAL PRODUCTS & TRANSPORTATION INDUSTRY AT ROOM NO. F-203, NANADANVAN APTS, DANAHUKAR WADI, NEW LINK ROAD, OPP. LAJJI PADA POLICE STATION, KANDIVALI WEST, MUMBAI-400067 MAHARASHTRA
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN No.	RNP MARKETING AND CARGO PRIVATE LIMITED CIN: U01100MH2008PTC187995
2. Address of the registered office	Room No. F-203, Nanadanvan Apts, Danahukar Wadi, New Link Road, Opp. Lajji Pada Police Station, Kandivali West, Mumbai-400067 Maharashtra
3. URL of website	NA
4. Details of place where majority of fixed assets are located	1. Village: Sharsatwadi Tahsil: Sangli, Maharashtra 2. Borivali West, Mumbai, Maharashtra 3. Kalamboli, Navi Mumbai, Maharashtra
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	Total revenue as per audited financial statement for FY 2017-2018 is Rs. 2,31,02,45,682/-
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Send an email at lrp.jitenderkothari@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Send an email at lrp.jitenderkothari@gmail.com
10. Last date for receipt of expression of interest	12-05-2023
11. Date of issue of provisional list of prospective resolution applicants	22-05-2023
12. Last date for submission of objections to provisional list	27-05-2023
13. Process email ID to submit EOI	lrp.jitenderkothari@gmail.com

Date: **27-04-2023**
Place: **Mumbai**
Jitender Kothari Resolution Professional
For RNP MARKETING AND CARGO PRIVATE LIMITED
Reg. No. IBBI/PA-001/IP-P00540/2017-18/10965
AFA No. AA1/10965/02/210923/104532 valid upto 21/09/2023
Address: 702, Orchid A Wing, Evershine Park CHS, Off Veera Desai Road, Andheri West, Mumbai-400053

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF FIZA POLYMERS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Fiza Polymers Private Limited
2. Date of incorporation of corporate debtor	11/08/2015
3. Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74110MH2015PTC267378
5. Address of the registered office and principal office (if any) of corporate debtor	1016, HUBTOWN VILLA, Akul Trade Pt. CTS 30 (PT) MTR, Room No.2, Shankarwad, W.E. Highway, Jogeshwari-E, Mumbai-400060, MH
6. Insolvency commencement date in respect of corporate debtor	12/04/2023 (Order informed by the NCLT Registrar on 25/04/2023)
7. Estimated date of closure of insolvency resolution process	09/10/2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Kiran Martin Golla IBBI/PA-002/IP-P00767/2019-2020/12483
9. Address and e-mail of the interim resolution professional, as registered with the Board	ip.kirangolla@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Add: Flat No.1704, T3, Raheja Tipco Heights, Rani Sati Marg, Malad-E, Mumbai-400047, Maharashtra Email: fzapolymers.bco@gmail.com
11. Last date for submission of claims	09/05/2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Fiza Polymers Private Limited on 12/04/2023 (Order informed by the NCLT Registrar on 25/04/2023).

The creditors of Fiza Polymers Private Limited, are hereby called upon to submit their claims with proof on or before 09/05/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.
Name and Signature of Interim Resolution Professional : **Kiran Martin Golla**
Date and Place : **27/04/2023, Mumbai**

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF THYME & REASON HOSPITALITY LLP

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Thyme & Reason Hospitality LLP
2. Date of incorporation of Corporate Debtor	27-07-2018
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	LLPIN: AAN-0369
5. Address of the registered office and principal office (if any) of Corporate Debtor	A-1503, Inez Tower A Co-Op. Hsg Society Ltd. Floor-15, Near Road, Sonawala Compound, Mahim (W) NA Mumbai 400016
6. Insolvency commencement date in respect of Corporate Debtor	19-04-2023 (order received on 25-04-2023)
7. Estimated date of closure of insolvency resolution process	16-10-2023 (180 days from the date of commencement of CIRP i.e., 19-04-2023)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Gajesh Labhchand Jain IBBI Regn No. IBBI/PA-001/IP-P-01697/2019-2020/12588
9. Address and e-mail of the interim resolution professional, as registered with the Board	501, Clifton Society, Shastri Nagar, Raviraj Oberoi Marg, Andheri West, Mumbai -400053 Email: gajeshjain@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	C-602, Rami Bz Court, Off Veera Desai Road, Azad Nagar, Andheri west, Mumbai -400053 Email: corp.thymeandreasonhospitality@gmail.com
11. Last date for submission of claims	09-05-2023 (14 days from the receipt of order i.e., 25-04-2023)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: The relevant form for the submission of the claims can be downloaded from: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Thyme & Reason Hospitality LLP** on 19-04-2023. The creditors of **Thyme & Reason Hospitality LLP**, are hereby called upon to submit their claims with proof on or before 09-05-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class NIL in Form CA.

Submission of false or misleading proofs of claim shall attract penalties. Sd/-
Gajesh Labhchand Jain
Interim Resolution Professional
Date: 26-04-2023
Place: Mumbai
Reg. No. IBBI/PA-001/IP-P-01697/2019-2020/12588

This is only an advertisement for information purposes and not for publication, distribution, or release directly or indirectly outside India. This is not an announcement for the Offer Document. All capitalized terms used and not defined herein shall have the meaning assigned to them in the Letter of Offer dated April 8, 2023 (the "Letter of Offer" or "LOF") filed with the Stock Exchanges, namely BSE Limited ("BSE") and the National Stock Exchange of India Limited ("NSE" and together with BSE, "Stock Exchanges") and the Securities and Exchange Board of India ("SEBI").



RUSHIL DECOR LIMITED

Rushil Decor Limited ("Company" or "Issuer") was originally incorporated as 'Rushil Decor Private Limited' on May 24, 1993 as a private limited company under the Companies Act, 1956 with the Registrar of Companies, Gujarat, Dadra and Nagar Haveli ("RoC"). Pursuant to a special resolution of our Shareholders passed in an extra-ordinary general meeting dated November 19, 2007 our Company was converted into a public limited company and subsequently, the name of our Company was changed to 'Rushil Decor Limited' and a fresh certificate of incorporation dated December 04, 2007 consequent to the conversion was issued to our Company by the Registrar of Companies, Gujarat, Dadra and Nagar Haveli. The registered office of our Company was originally situated at A-701, Fair Deal House, Near Swastik Char Rasta, Navrangpura, Ahmedabad - 380 009, Gujarat, India. Thereafter, the registered office of our Company was changed to 1, Krikant Apartment, Opposite: Mahalaxmi Temple, Near Mahalaxmi Char Rasta, Paldi, Ahmedabad - 380 007, Gujarat, India on February 12, 1998 and subsequently to S. No. 125, Near Kalyanpura Patia, Gandhinagar - Mansa Road, Village Itla, Tal: Kalol, District: Gandhinagar - 382 845, Gujarat, India on August 20, 2007.

Registered Office: S. No. 125, Near Kalyanpura Patia, Gandhinagar Mansa Road, Kalol, Village Itla, Gandhinagar - 382 845, Gujarat, India. Tel: +91 98 2543 8039
Corporate Office (Address where books of account and papers are maintained): Rushil House, Near Neelkanth Green Bungalow, Off. Sindhu Bhavan Road, Shilaj, Ahmedabad - 380 058, Gujarat, India. Tel: +91 79 6140 0400
Contact Person: Hasmukh Kanubhai Modi, Company Secretary and Compliance Officer | E-mail: ipo@rushil.com | Website: www.rushil.com | Corporate Identification Number: L25209GJ1993PLC019532

PROMOTERS OF THE COMPANY: KRUPESH GHANSHYAMBHAI THAKKAR, KRUPA KRUPESH THAKKAR, M/S. RUSHIL INTERNATIONAL AND KRUPESH GHANSHYAMBHAI THAKKAR HUF
FOR PRIVATE CIRCULATION TO THE ELIGIBLE EQUITY SHAREHOLDERS OF THE COMPANY ONLY

ISSUE OF UPTO 66,35,421* EQUITY SHARES OF FACE VALUE ₹10 EACH ("RIGHTS EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹162 PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹152 PER EQUITY SHARE) (THE "ISSUE PRICE"), AGGREGATING UPTO ₹10,749.38* LAKHS ON A RIGHTS BASIS TO THE EXISTING EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF ONE (01) RIGHTS EQUITY SHARE FOR EVERY THREE (03) FULLY PAID-UP EQUITY SHARE(S) HELD BY THE EXISTING EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON THURSDAY, APRIL 13, 2023 (THE "ISSUE"). THE ISSUE PRICE FOR THE RIGHTS EQUITY SHARES IS 16.2 TIMES THE VALUE OF THE EQUITY SHARES. FOR FURTHER DETAILS, PLEASE REFER TO THE CHAPTER TITLED "TERMS OF THE ISSUE" ON PAGE 243 OF THIS LETTER OF OFFER.

*Assuming full subscription. Subject to finalisation of the Basis of Allotment

ISSUE PROGRAMME		
ISSUE OPENS ON	LAST DATE FOR ON-MARKET RENUNCIATION*	ISSUE CLOSING ON**
TUESDAY, MAY 2, 2023	MONDAY, MAY 8, 2023	FRIDAY, MAY 12, 2023

*Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renouncers on or prior to the Issue Closing Date.
**Our Board or a duly authorized committee thereof will have the right to extend the Issue period as it may determine from time to time, provided that this Issue will not remain open in excess of 30 (Thirty) days from the Issue Opening Date (inclusive of the Issue Opening Date). Further, no withdrawal of Application shall be permitted by any Applicant after the Issue Closing Date.

ASBA * Simple, Safe, Smart way of Application - Make use of it!!!
*Application Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same. For further details read section on ASBA below.

PROCEDURE FOR APPLICATION

In accordance with Regulation 76 of the SEBI ICDR Regulations, the SEBI Rights Issue Circulars and ASBA Circulars, all investors desiring to make an application in this issue are mandatorily required to use the ASBA process. Investors should carefully read the provisions applicable to such Applications before making their Application through ASBA. For details refer to "Terms of the Issue - Procedure for Application" on page 250 of the LOF.

Please note that subject to SCSSs complying with the requirements of SEBI Circular No. CIR/CFD/DIL/13/2012 dated September 25, 2012 within the periods stipulated therein, Applications may be submitted at Designated Branches of the SCSSs. Further, in terms of the SEBI Circular CIR/CFD/DIL/13/2012 dated January 2, 2013, it is clarified that for making Applications by SCSSs on their own account using ASBA facility, each such SCSSs should have a separate account in its own name with any other SEBI registered SCSS(s). Such account shall be used solely for the purpose of making Application in the Issue and clear demarcated funds should be available in such account for Applications.

CREDIT OF RIGHTS ENTITLEMENTS IN DEMAT ACCOUNTS OF ELIGIBLE EQUITY SHAREHOLDERS.

Pursuant to provisions of the SEBI ICDR Regulations and the SEBI Rights Issue Circulars and in terms of the Letter of Offer, the Rights Entitlements of the Eligible Equity Shareholders will be credited in their respective demat accounts and shall be admitted for trading on the Stock Exchanges under the ISIN: INE573K20025 subject to requisite approvals. For details of credit of the Rights Entitlements see "Terms of the Issue - Credit of Rights Entitlements in Demat Accounts of Eligible Equity Shareholders" on page 244 of the Letter of Offer.

In accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI Rights Issue Circular, the credit of Rights Entitlements and Allotment of Rights Equity Shares shall be made in dematerialized form only.

Eligible Equity Shareholders holding Equity Shares in physical form as on the Record Date i.e. Thursday, April 13, 2023 are requested to provide relevant details (such as copies of self-attested PAN, client master list and details of address proof by way of uploading on Registrar website the records confirming the legal and beneficial ownership of their respective Equity Shares) not later than two Working Days prior to the Issue Closing Date i.e., Wednesday, May 10, 2023 in order to be eligible to apply for this Issue. Such Eligible Equity Shareholders are also requested to ensure that their demat account, details of which have been provided to the Company or the Registrar account is active to facilitate the aforementioned transfer.

PLEASE NOTE THAT CREDIT OF RIGHTS ENTITLEMENTS IN THE DEMAT ACCOUNT DOES NOT, PER SE, ENTITLE INVESTORS TO THE RIGHTS EQUITY SHARES AND INVESTORS HAVE TO SUBMIT APPLICATION FOR THE RIGHTS EQUITY SHARES ON OR BEFORE THE ISSUE CLOSING DATE AND MAKE PAYMENT OF THE APPLICATION MONEY. FOR DETAILS, PLEASE SEE THE SECTION ENTITLED "TERMS OF THE ISSUE - PROCEDURE FOR APPLICATION" ON PAGE 250 OF THE LETTER OF OFFER.

PROCEDURE FOR APPLICATION THROUGH THE ASBA PROCESS: Investors desiring to make an Application in this issue through ASBA process, may submit the Application Form to the Designated Branch of the SCSS or online/electronic Application through the website of the SCSSs (if made available by such SCSS) for authorising such SCSS to block Application Money payable on the Application in their respective ASBA Accounts.

Investors should ensure that they have correctly submitted the Application Form, or have otherwise provided an authorisation to the SCSS, via the electronic mode, for blocking funds in the ASBA Account equivalent to the Application Money mentioned in the Application Form, as the case may be, at the time of submission of the Application.

For the list of banks which have been notified by SEBI to act as SCSSs for the ASBA process, please refer to <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=34>. For details on Designated Branches of SCSSs collecting the Application Form, please refer the above-mentioned link. Please note that subject to SCSSs complying with the requirements of SEBI Circular No. CIR/CFD/DIL/13/2012 dated September 25, 2012 within the periods stipulated therein, ASBA Applications may be submitted at the Designated Branches of the SCSSs, in case of Applications made through ASBA facility.

PLEASE NOTE THAT THE RIGHTS EQUITY SHARES APPLIED FOR IN THIS ISSUE CAN BE ALLOTTED ONLY IN DEMATERIALIZED FORM AND TO THE SAME DEPOSITORY ACCOUNT IN WHICH OUR EQUITY SHARES ARE HELD BY SUCH INVESTOR ON THE RECORD DATE. FOR DETAILS, SEE "ALLOTMENT ADVICES/ REFUND ORDERS" ON PAGE 266 OF THE LOF.

Applications on Plain Paper under ASBA process: An Eligible Equity Shareholder in India who is eligible to apply under the ASBA process may make an Application to subscribe to the Issue on a plain paper in case of non-receipt of Application Form as detailed above and only such plain paper applications which provide all the details required in terms of Regulation 78 of SEBI ICDR Regulations shall be accepted by SCSSs. In such non-receipt of the Application Form through physical delivery (wherever applicable) and the Eligible Equity Shareholder not being in the position to obtain it from any other source may make an Application to subscribe to the Issue on plain paper with the same details as per the Application Form that is available on the website of Registrar, Stock Exchanges or the Lead Manager. An Eligible Equity Shareholders shall submit the plain paper Application to the Designated Branch of the SCSS for authorizing such SCSS to block Application money in the said bank account maintained with the same SCSS. Applications on plain paper will not be accepted from any Eligible Equity Shareholder who has not provided an Indian address.

Additionally, in terms of Regulation 78 of the SEBI ICDR Regulations, investors may choose to accept the offer to participate in the Issue by making plain paper Applications. Please note that SCSSs shall accept such applications only if all details required for making the application as per the SEBI ICDR Regulations are specified in the plain paper application and that Eligible Equity Shareholders making an application in the Issue by way of plain paper applications shall not be permitted to renounce any portion of their Rights Entitlements. For details, see "Terms of the Issue - Applications on Plain Paper under ASBA process" on page 255 of the LOF.

The Application on plain paper, duly signed by the Eligible Equity Shareholders including joint holders, in the same order and as per the specimen recorded with his/her bank, must reach the office of the Designated Branch of the SCSS before the Issue Closing Date and should contain the following particulars:

1. Name of our Issuer, being Rushil Decor Limited; 2. Name and address of the Eligible Equity Shareholder including joint holders (in the same order and as per specimen recorded with our Company or the Depository); 3. Registered Folio Number/ DP and Client ID No.; 4. Number of Equity Shares held as on Record Date; 5. Allotment option preferred - only Demat form; 6. Number of Rights Equity Shares entitled to; 7. Number of Rights Equity Shares applied for; 8. Number of Additional Rights Equity Shares applied for, if any; 9. Total number of Rights Equity Shares applied for within the Right Entitlements; 10. Total amount paid at the rate of ₹162/- per Rights Equity Share; 11. Details of the ASBA Account such as the account number, name, address and branch of the relevant SCSS; 12. In case of NR Eligible Equity Shareholders making an application with an Indian address, details of then RE/CN/RRO Account such as the account number, name, address and branch of the SCSS with which the account is maintained; 13. Except for Applications on behalf of the Central or State Government, the residents of Sikkim and officials appointed by the courts, PAN of the Eligible Equity Shareholder and for each Eligible Equity Shareholder include of joint names, irrespective of the total value of the Rights Equity Shares applied for pursuant to the Issue. Documentary evidence for exemption to be provided by the applicants; 14. Authorisation to the Designated Branch of the SCSS to block an amount equivalent to the Application Money in the ASBA Account; 15. Signature of the Eligible Equity Shareholder (in case of joint holders, to appear in the same sequence and order as they appear in the records of the SCSS); 16. Additionally, all such Applicants are deemed to have accepted the following:

"I/We understand that neither the Rights Entitlement nor the Rights Equity Shares have been, and will be, registered under the United States Securities Act of 1933, as amended ("US Securities Act") or any United States state securities laws, and may not be offered, sold, resold or otherwise transferred within the United States or to the territories or possessions thereof ("United States") or to, or for the account or benefit of a United States person as defined in the Regulation S of the US Securities Act ("Regulation S"). I/We understand the Rights Equity Shares referred to in this application are being offered in India but not in the United States. I/We understand the offering to which this application relates is not, and under no circumstances is to be construed as, an offering of any Rights Equity Shares or Rights Entitlement for sale in the United States, or as a solicitation therein of an offer to buy any of the said Rights Equity Shares or Rights Entitlement in the United States.

Accordingly, I/We understand this application should not be forwarded to or transmitted in or to the United States at any time. I/We confirm that I/We are not in the United States and understand that neither us, nor the Registrar, the Lead Manager or any other person acting on behalf of us will accept subscriptions from any person, or the agent of any person, who appears to be, or who we, the Registrar, the Lead Manager or any other person acting on behalf of us have reason to believe is a resident of the United States "U.S. Person" (as defined in Regulation S) or is ineligible to participate in the Issue under the securities laws of their jurisdiction.

"I/We will not offer, sell or otherwise transfer any of the Equity Shares which may be acquired by us in any jurisdiction or under any circumstances in which such offer or sale is not authorized or to any person to whom it is unlawful to make such offer, sale or invitation except under circumstances that will result in compliance with any applicable laws or regulations. We satisfy, and each account for which we are acting satisfies, all suitability standards for investors in investments of the type subscribed for herein imposed by the jurisdiction of our residence.

I/We understand and agree that the Rights Entitlement and Rights Equity Shares may not be reoffered, resold, pledged or otherwise transferred except in an offshore transaction in compliance with Regulation S, or otherwise pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the US Securities Act.

I/We (i) am/are, and the person, if any, for whose account I/we am/are acquiring such Rights Entitlement, and/or the Equity Shares, is/are outside the United States or a Qualified Institutional Buyer (as defined in the US Securities Act), and (ii) is/are acquiring the Rights Entitlement and/or the Equity Shares in an offshore transaction meeting the requirements of Regulation S or in a transaction exempt from, or not subject to, the registration requirements of the US Securities Act.

I/We acknowledge that the Company, the Lead Manager, their affiliates and others will rely upon the truth and accuracy of the foregoing representations and agreements."

In cases where multiple Application Forms are submitted for Applications pertaining to Rights Entitlements credited to the same demat account or in demat suspense escrow account, including cases where an Investor submits Application Forms along with a plain paper Application, such Applications shall be liable to be rejected.

SELLING RESTRICTIONS: The distribution of this Letter of Offer, Abridged Letter of Offer, Application Form and the Rights Entitlement Letter ("Issue Materials") and the issue of Rights Entitlements and Equity Shares on a rights basis to persons in certain jurisdictions outside India is restricted by legal requirements prevailing in those jurisdictions. Persons into whose possession this Letter of Offer, Abridged Letter of Offer, Application Form and the Rights Entitlement Letter may come are required to inform themselves about and observe such restrictions. Our Company is making this Issue on a rights basis to the Eligible Equity Shareholders of our Company and will dispatch the Abridged Letter of Offer, Application Form and the Rights Entitlement Letter only to Eligible Equity Shareholders who have provided an Indian address to our Company.

NO OFFER IN THE UNITED STATES: The Rights Entitlements and the Rights Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended ("Securities Act"), or any U.S. State Securities laws and may not be offered, sold, resold or otherwise transferred within the United States, except in a transaction exempt from the registration requirements of the Securities Act. The Rights Entitlements and equity shares referred to in the letter of offer are being offered in India, but not in the United States. The offering to which the Letter of offer relates is not, and under no circumstances is to be construed as, an offering of any equity shares or rights entitlements for sale in the United States or as a solicitation therein of an offer to buy any of the said securities. Accordingly, the letter of offer should not be forwarded to or transmitted in or into the United States at any time.

Neither our Company, nor any person acting on behalf of our Company, will accept a subscription or renunciation from any person, or the agent of any person, who appears to be, or who our Company, or any person acting on behalf of our Company, has reason to believe is, in the United States when the buy order is made. Envelopes containing an Application Form should not be postmarked in the United States or otherwise dispatched from the United States or any other jurisdiction where it would be illegal to make an offer under this Letter of Offer. Our Company is making this Issue on a rights basis to the Eligible Equity Shareholders and the Abridged Letter of Offer, Application Form and the Rights Entitlement Letter will be dispatched to the Eligible Equity Shareholders who have provided an Indian address to our Company. Any person who acquires the Rights Entitlements and the Equity Shares will be deemed to have declared, represented, warranted and agreed, by accepting the delivery of the Letter of Offer, (i) that it is not and that, at the time of subscribing for the Equity Shares or the Rights Entitlements, it will not be, in the United States when the buy order is made; and (ii) is authorised to acquire the Rights Entitlements and the Equity Shares in compliance

with all applicable laws, rules and regulations.

Our Company, in consultation with the Lead Manager, reserves the right to treat as invalid any Application Form which: (i) appears to our Company or its agents to have been executed in or dispatched from the United States of America; (ii) does not include the relevant certification set out in the Application Form headed "Overseas Shareholders" to the effect that the person accepting and/or renouncing the Application Form does not have a registered address (and is not otherwise located) in the United States, and such person is complying with laws of the jurisdictions applicable to such person in connection with the Issue, among others; (iii) where our Company believes acceptance of such Application Form may infringe applicable legal or regulatory requirements; or (iv) where a registered Indian address is not provided, and our Company shall not be bound to allot or issue any Equity Shares or Rights Entitlement in respect of any such Application Form.

None of the Rights Entitlements or the Equity Shares have been, or will be, registered under the United States Securities Act of 1933, as amended (the "Securities Act"), or any state securities laws in the United States. Accordingly, the Rights Entitlements and Equity Shares are being offered and sold only outside the United States in compliance with Regulation S under the Securities Act and the applicable laws of the jurisdictions where those offers and sales are made.

LAST DATE FOR APPLICATION: The last date for submission of the duly filled in the Application Form or a plain paper application is **Friday, May 12, 2023, i.e., Issue Closing Date**. Our Board or any committee thereof may extend the said date for such period as it may determine from time to time, subject to the Issue Period not exceeding 30 days from the Issue Opening Date (inclusive of the Issue Opening Date).

If the Application together with the amount payable is either (i) not blocked with an SCSS; or (ii) not received by the Bankers to the Issue or the Registrar on or before the close of banking hours on the Issue Closing Date or such date as may be extended by our Board or any committee thereof, the invitation to offer contained in the Letter of Offer shall be deemed to have been declined and our Board or any committee thereof shall be at liberty to dispose of the Equity Shares hereby offered, as provided under "Terms of the Issue - Basis of Allotment" on page 265 of the LOF. Please note that on the Issue Closing Date, Applications through ASBA process will be uploaded upto 5.00 p.m. (Indian Standard Time) or such extended time as permitted by the Stock Exchanges.

ALLOTMENT ONLY IN DEMATERIALIZED FORM: In accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI Rights Issue Circular, the credit of Rights Entitlements and Allotment of Rights Equity Shares shall be made in dematerialized form only. Prior to the Issue Opening Date, our Company shall credit the Rights Entitlements to (i) the demat accounts of the Eligible Equity Shareholders holding the Equity Shares in dematerialized form; and (ii) a demat suspense escrow account (namely, "RUSHIL DECOR LIMITED-DEMAT SUSPENSE ACCOUNT") opened by our Company, for the Eligible Equity Shareholders which will demat the Rights Entitlements relating to (a) Equity Shares held in a demat suspense account pursuant to Regulation 39 of the SEBI Listing Regulations; or (b) Equity Shares held in the account of IEPF authority; or (c) the demat accounts of the Eligible Equity Shareholder which are frozen or details of which are unavailable with our Company or with the Registrar on the Record Date; or (d) credit of the Rights Entitlements returned/reversed/failed; or (e) the ownership of the Equity Shares currently under dispute, including any court proceedings.

In accordance with the circular SEBI Circular SEBI/HQ/CFD/DIL/2/CIR/P/2020/13 dated January 22, 2020, the credit of Rights Entitlement and Allotment of Equity Shares shall be made in dematerialized form only. Accordingly, the Rights Entitlements of the Physical Shareholders shall be credited in a suspense escrow demat account opened by our Company during the Issue Period. The Physical Shareholders are requested to furnish the details of their demat account to the Registrar not later than two Working Days prior to the Issue Closing Date to enable the credit of their Rights Entitlements in their demat accounts at least one day before the Issue Closing Date. The Rights Entitlements of the Physical Shareholders who do not furnish the details of their demat account to the Registrar not later than two Working Days prior to the Issue Closing Date, shall lapse. Further, pursuant to a press release dated December 3, 2018 issued by the SEBI, with effect from April 1, 2019, a transfer of listed Equity Shares cannot be processed unless the Equity Shares are held in dematerialized form (except in case of transmission or transposition of Equity Shares). Such resident Eligible Equity Shareholders must check the procedure for application by physical shareholders in the section entitled "Terms of the Issue - Procedure for application by Eligible Equity Shareholders holding Equity Shares in physical form" and "Terms of the Issue - Allotment Advices/Refund Orders" beginning on pages 258 and 266 of the Letter of Offer respectively.

INVESTORS MAY PLEASE NOTE THAT THE EQUITY SHARES CAN BE TRADED ON THE STOCK EXCHANGES ONLY IN DEMATERIALIZED FORM.

LISTING: The existing Equity Shares of our Company are listed on the Stock Exchanges. Our Company has received 'in-principle' approval from the BSE and NSE for listing the Rights Equity Shares to be allotted pursuant to the Issue through their letters dated January 12, 2023 and January 04, 2023, respectively. Our Company will also make applications to BSE and NSE to obtain trading approvals for the Rights Entitlements as required under the SEBI circular bearing reference number

नव्या आव्हानांचा सामना करण्यासाठी विद्यापीठांनी सज्ज व्हावे : डॉ. अभय जेरे

■ पुणे

झपाट्याने बदलणाऱ्या जगात उच्च शिक्षणातील नव्या आव्हानांचा सामना करण्यासाठी विद्यापीठांनी सज्ज व्हावे असे मत अखिल भारतीय तंत्रशिक्षण परिषदेचे उपाध्यक्ष डॉ. अभय जेरे यांनी व्यक्त केले. भारतीय विद्यापीठ अभिमत विद्यापीठाच्या २८ व्या स्थापना दिन समारंभात ते बोलत होते. भारतीय विद्यापीठ अभिमत विश्वविद्यालयाच्या वतीने देण्यात येणारे जीवनसाधना गौरव पुरस्कार ज्येष्ठ सामाजिक कार्यकर्ते शांतीलाल मुथा आणि ज्येष्ठ इतिहासकार डॉ. जयसिंगराव पवार यांना राज्याचे उच्च व तंत्रशिक्षण मंत्री चंद्रकांत पाटील यांच्या हस्ते प्रदान करण्यात आले.

भारती विद्यापीठ अभिमत

विश्वविद्यालयाचे कुलपती डॉ. शिवाजीराव कदम, भारती विद्यापीठाचे कार्यवाह आमदार डॉ. विश्वजीत कदम, कुलगुरू डॉ. विवेक सावजी, भारती हॉस्पिटलच्या कार्यकारी संचालिका डॉ. अस्मिता जगताप, कार्याध्यक्ष आनंदराव पाटील, कुलसचिव जी. जयकुमार या कार्यक्रमाला उपस्थित होते. डॉ. जेरे म्हणाले, येणाऱ्या काळात नोकऱ्यांमध्ये खूप मोठे बदल होणार आहेत. आपण गिंगा इकॉनॉमिकडे वाटचाल करत आहोत. पूर्वीप्रमाणे एकदा पदवी घेतली की झाले, असे चालणार नाही. दर दहा वर्षांनंतर आपल्याला शिकत राहावे लागणार आहे. तरुण पिढीला शिकवणे हे आजच्या शिक्षकासमोर मोठे आव्हान आहे. यासाठी आपण तयार व्हायला हवे. चंद्रकांत पाटील म्हणाले, भारती विद्यापीठ पंतंगावांनी शूच्यातून उभी केलेली शिक्षण संस्था

आहे. अनेक पुढारी दुसऱ्यांनी उभी केलेली शिक्षण संस्था बळकावून शिक्षण महर्षी बनत आहेत पण पतंगराव कदम यांनी मात्र स्वकष्टाने भारती विद्यापीठ उभे केले आहे. आजच्या स्पर्धेच्या युगात नावीन्याला पर्याय नाही. डॉ.विश्वजीत कदम म्हणाले, भारती विद्यापीठाने गेल्या ५८ वर्षात सामाजिक बांधिलकीचे भान जपून समाज आणि विद्यापीठ यांच्यात संवादाचे पूल उभे करून समाजकार्यात मोलाचे योगदान दिले आहे. डॉ. शिवाजीराव कदम म्हणाले, कृत्रिम बुद्धिमत्तेचे नवे आव्हान शिक्षण क्षेत्रासमोर आहे. परदेशी विद्यापीठांच्या आगमनामुळे इथल्या विद्यापीठांना आंतरराष्ट्रीय विद्यापीठांशी स्पर्धा करावी लागणार आहे. शांतीलाल मुथा म्हणाले, मूल्यवर्धित शिक्षणाचा उपक्रम भारती विद्यापीठाने त्यांच्या शाळांमध्ये राबवयला हवा.

कारका जोरदार धडकेत बीएसएफ जवानाचा मृत्यू

■ कराड

पुणे-बंगळुरू महामार्गावरील जखीणवाडी येथे कारचा धडकेत सीमा सुरक्षा दलाच्या (बीएसएफ) जवानाचा मृत्यू झाल्याची घटना आज घडल्याने एकच हळहळ व्यक्त होत आहे. राजस्थानहून शेवाळवाडी-उंडाळे गावी सुडीला आलेल्या जवानाच्या दुचाकीला पाठीमागून कारने धडक दिली. नितीन शेवाळे असे मृत जवानाचे नाव असून त्याचा भाऊ प्रथमेश शेवाळे या अपघातात जखमी झाला आहे.नितीन शेवाळे हे सुडीसाठी गावी शेवाळेवाडी येथे आले होते. आज सकाळी त्यांच्या चुलत भावाला रुग्णालयात बघण्यासाठी ते दुचाकीवरून रूग्णालयात येत होते.

झोपू कार्यालयात झोपडीधारकांच्या तक्रारींचे एक लाख अर्ज सुनावणीच्या प्रतिक्षेत

■ मुंबई

मुंबईसह उपनगरातील एम.आर.ए. प्रकल्पासंदर्भात झोपडीधारकांनी आपल्या तक्रारीवजा गाऱ्हाणी मांडण्यासाठी वांद्रयाच्या झोपू कार्यालयात अर्ज केले आहेत, असे अंदाजे एक लाख अर्ज गेले अनेक वर्ष सुनावणीच्या प्रतिक्षेत या कार्यालयात पडून आहेत. सुनावणीसाठी येणाऱ्या अर्जदारांना निव्वळ तारखावर तारखा दिल्या जात आहेत, अशी धक्कादायक माहिती हाती

आली आहे. झोपडपट्टीधारकांचे मोफत पुनर्वसन एस.आर.ए.प्रकल्प योजनेअंतर्गत केले जाते. काही प्रकल्प योजनेअंतर्गत केले जाते. काही प्रकल्पातील त्रुटी व विकासाकाचा मनमानी कारभार याबाबत झोपडीधारक न्याय मागण्यासाठी एस.आर.ए. कार्यालयात तक्रार करतात. या तक्रारीची सुनावणी व्हावी यासाठी अर्जदार कार्यालयात वर्षानुवर्षे फेऱ्या मारतात. येथील अधिकारी त्यांना सुनावणीसाठी तारखांवर तारखा देतात.

जागा राखल्या नाही तर तुमचे अस्तित्व काय?

■ रत्नागिरी

कोकणातील राजापूर येथील बारसू परिसरात रिफायनरी प्रकल्पासाठी होत असलेल्या सर्वे क्षणाला तीव्र विरोध होत आहे. स्थानिक ग्रामस्थ बायका-मुलांसह रस्त्यावर उतरले आहेत. भर उन्हाताऱ्हात रस्त्यावर लोळण घेऊन प्रशासनाला विरोध करत आहेत. या पार्श्वभूमीवर आता मनसे प्रमुख राज ठाकरे यांची सभा रत्नागिरीत होणार आहे ‘जागा राखल्या नाही तर तुमचे अस्तित्व काय?’ या शिर्षकाखाली ही सभा होणार असल्याने रिफायनरीचा मुद्दा आणखी तापणार असल्याचे चिन्ह दिसत आहे.

महाराष्ट्र नवनिर्माण सेनेचे अध्यक्ष राज ठाकरे यांची शनिवार ६ मे रोजी रत्नागिरीत जाहीर सभा होणार आहे. राज ठाकरे यांनी अनेकदा कोकण आणि रत्नागिरी दौरा केला

असला तरीही मनसे प्रमुख म्हणून त्यांची रत्नागिरीत प्रथमच जाहीर सभा होणार आहे. ही सभा रत्नागिरी शहरातील कै. प्रमोद महाजन क्रीडा संकुल मध्ये होणार आहे. अशातच आता जिल्ह्यातील रिफायनरीचा मुद्दा तापला असता मनसेच्या टीझरमध्येही याची झलक पाहायला मिळाली. त्यामुळे या टीझरनंतर राज ठाकरे आता कोणावर तोफ डागणार हे पाहणे महत्त्वाचे ठरेल.

राजकारणातला मोकळेपणा संपलाय

» पान १ वरतून

बरोबर अमृताच्या एका प्रश्नाला उत्तर देताना सध्या देवेंद्र फडणवीस कोणाबरोबर आहेत तेच कळत नाही असे सांगितले. तपास यंत्रणांकडून विरोधकांना टागेट केले जाते. या प्रश्नावर मात्र त्यांनी थेट बोलण्याचे टाळले. ते म्हणाले की, तपास यंत्रणांनी काही ठिकाणी चुकीची तर काही ठिकाणी योग्य कारवाई केल्याचे त्यांनी सांगितले. सध्या ये काही धार्मिक वाद सुरू आहेत ते आजचे नाहीत तर १९८० पासूनची ती खदखद आहे, असे त्यांनी सांगितले. उद्धव ठाकरे यांचा स्वयंभू असा उल्लेख त्यांनी केला तर आदित्यबदल बोलणे टाळले.

लग्नाची तयारी सुरू असताना काळाचा घाला

भोपाळ- मध्य प्रदेशातील भाजप नेते आणि केंद्रीय मंत्री कमलेश्वर सिंग यांच्या मुलाचा हृदयविकाराच्या झटक्याने मृत्यू झाला. पुढील महिन्यात त्याचे लग्न होते आणि घरात लग्नाची तयारी सुरू होती. अशावेळी कमलदेव याचा मृत्यू झाल्याने कुटुंबावर दुःखाचा डोंगर कोसळला आहे. कमलेश्वर सिंग यांचा मुलगा कमलदेव सिंग याचा ६ जूनला विवाह ठरला होता.

कामगारांसाठी जाहीर सुचना /नोटीस

या जाहीरातीद्वारे कळविण्यात येते की, आम्ही १. श्री. ललित शांतीलाल जैन, २. श्री. महेंद्र राममल चोपड्या व इतर ४ संचालका मे. जे. ए. मेटलटेक प्रा. लि. सीटीएस नं. ६०८, ६०८/१, ते ६०८/१३, कांजुरा जिल्हेज, ता. कुर्ली, एम. बी. एस. मार्ग, अहमद कंपाउंड, भांडुप (प), मुंबई - ४०० ०८८. सदर जागेवर कोणतीही आगमनाचा करवत नव्हती. या जागेचे एकूण क्षेत्रफळ ३०७२.६० चौ. मी. असून त्याची ११२८.१० चौ. मी. चे ना-हक्क प्रमाणच दि. २२.१०.२०१३ रोजी व्यवस्थानुसार शासनाकडून प्राप्त केलेले आहे. उर्वरित ११२४.५० चौ. मी. असून तत्सम कुर्ली, नारपुनकर कागालयातील नोंदीनुसार मिळकतीचे मालक आहेत, सदर मिळकत विक्रीत व विक्री करण्याचे प्रस्तावित करित आहेत. ही देखील मे. जे. ए. मेटलटेक प्रा. लि. सीटीएस नं. ६०८, ६०८/१, ते ६०८/१३, कांजुरा जिल्हेज, ता. कुर्ली, एम. बी. एस. मार्ग, अहमद कंपाउंड, भांडुप, (प), मुंबई - ४००. या आस्थापनेत पूर्वी काम केलेल्या सर्व कामच कामागार, कर्मचारी, तातुनेले, कंत्राटी सेवेचे प्रशिक्षणाधी कामगारांची व त्यांचा संघटनेची कामगारांच्या कार्येद्वारे देवाबाबत, विवादाबाबत दवे/तक्रारी जागेचे व्यवसायिक व विकासाकच्या विकट आम्हास त्याबाबतची लेखी तक्रार कागदाच्या पुराव्यासहित कामगार उप आयुक्त मुंबई उमगार, पूर्व वाचे कार्यालय, कामगार आयुक्त वांचे कार्यालय, कामगार भवन, सी-२०, ई लॉक, बंगला कुर्ली संकुल, बांद्रा - ५८), मुंबई - ४०० ०५१ यांच्याकडे जाहीर नोटीस/सुचना प्रसिद्ध झाल्याचा ताखेपसून १५ दिवसांच्या आत सादर करावी. या कालावधीनंतर दाखल केलेली तक्रार प्राप्त घाली जाणार नाही, व त्यासंदर्भात आम्ही कायदेशीररित्या उबावावर राहणार नाही.

सही-
मे. जे. ए. मेटलटेक प्रा. लि.,
(संचालक)

मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ, (म्हाडा घटक)

ई-निविदा क्र.का.अ./म-३/मु.इ.डु. व पु.मं./०७/२०२३-२०२४

Main Portal : https://mahatenders.gov.in, MHADA Portal : https://mhada.maharashtra.gov.in कार्यकारी अभियंता (ग/उत्तर), विभाग, मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ, म्हाडाचा विभागपर घटक, सोनावाला बिल्डींग, नं.८, शंकर आबाजी पालव मार्ग, दादर (पूर्व), मुंबई-४०००१४, यांचेकडे मुंबई शहर जिल्हा अंतर्गत Deputy District Registrar यांचेकडे उचित वर्गात नोंदणीकृत असलेल्या म्हाडा नोंदणीकृत पात्र मजूर सहकारी संस्थांकडून एकुण ०१ कामाकरीता बी-१ (Percentage Rate) नमुन्यातील ई-निविदा प्रणालीद्वारे (ऑनलाइन) निविदा मागविता आहेत. निविदा कागदपत्र शासनाच्या संकेत स्थळावर https://mahatenders.gov.in उपलब्ध असतील. सदर निविदेचे वेळापत्रक खालील प्रमाणे आहे.

अ. क्र.	टप्पा	कालावधी
१	निविदा विक्री सुरू	२८/०४/२०२३ सकाळी १०.३० वाजता
२	निविदा विक्री बंद	१२/०५/२०२३ दुपारी ०१.०० वाजता
३	तांत्रिक बोली उघडणे	१५/०५/२०२३ दुपारी ०१.०० नंतर
४	आर्थिक बोली उघडणे	१६/०५/२०२३ दुपारी ०१.०० नंतर

सक्षम प्राधिकारी यांनी एका किंवा सर्व निविदा कोणतेही कारण न देता नाकारण्याचा अधिकार राखून ठेवेल आहेत. अट असलेली निविदा पत्तिकारली जाणार नाही. टिप: १ विस्तृत ई-निविदा सुचना उपरोक्त संकेतस्थळावर उपलब्ध असेल.

टिप: २ निविदा सुचनेबाबत शुध्दिपत्रक/ बदल असल्यास फक्त संकेतस्थळावर प्रकाशित केले जातील.

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पुण्यात नव्या १४ ई- शिवाई धावणार

■ पुणे

राज्य मार्ग परिवहन महामंडळाच्या (एसटी) ताफ्यात दुसऱ्या टप्प्यातील इलेक्ट्रिक शिवाई बस येण्यास सुरुवात झाली आहे. दुसऱ्या टप्प्यातील पहिली बस सोमवारी महामंडळाच्या पुणे विभागाच्या ताफ्यात दाखल झाली. ही बस पुणे-औरंगाबाद मार्गावर धावणार आहे.

या बससह एकूण १४ बस पुण्यात येत्या दोन ते तीन दिवसांत येणार आहेत. ही गाडी पुण्यातील

विभागीय कार्यालयाच्या परिसरात आणण्यात आली. यावेळी महामंडळाच्या उपसरव्यवस्थापिका यामिनी जोशी यांनी गाडीची पाहणी केली. त्याचबरोबर पुणे विभागातील एसटीचे अधिकारी आणि बस कंपनीचे अधिकारीही उपस्थित होते. या बस बंगळुरू येथील कंपनीत तयार होत असून, त्या हळूहळू एसटीच्या ताफ्यात दाखल केल्या जात आहेत. दरम्यान, एसटीच्या ताफ्यात नव्या इलेक्ट्रिक शिवनेरी बसमुध्दा दाखल होणार आहेत.

जीआरवरील स्थगिती उठवली रात्रशाळा पुन्हा गजबजणार

■ मुंबई

रात्रशाळा पूर्ववत सुरू करण्यास अडथळा ठरत असलेला ३० जून २०२२ च्या जीआरवरील स्थगिती अखेर मंगळवारी उठवली. राज्याच्या शालेय शिक्षण विभागाने या संदर्भात नवीन जीआर जारी करत, अंमलबजावणी करण्याचे आदेश दिले. मुंबईसह इतर राज्यात रात्रशाळा आहेत. तत्कालीन शिक्षणमंत्री विनोद तावडे यांनी रात्रशाळांशी संबंधित जीआर १७ मे २०१७ रोजी जारी केला. त्यामुळे १,३४८ शिक्षक, कर्मचारी यांच्या सेवा समाप्त झाल्या होत्या. याबाबत आमदार कपिल पाटील आणि शिक्षक भारतीने तापटुगवा सुरू ठेवला होता.

महाविकास आघाडी सरकारच्या शेवटच्या टप्प्यात दुबार शिक्षकांना पूर्ववत कामावर घेण्याचा आणि रात्रशाळा पूर्ववत सुरू करण्याचा निर्णय घेतला होता. मात्र, निवडणूक आचार सहितेमुळे ८ डिसेंबर २०२२ रोजी त्यावर स्थगिती आली. नवे सरकार आल्यावर नागपूर येथे हिवाळी अधिवेशनाच्या कालावधीत विद्यमान शिक्षणमंत्री दीपक केसरकर यांच्यासोबत कपिल यांची नागपूरचा बालभवन येथे १९ डिसेंबर, २०२२ रोजी याबाबत बैठक झाली. या बैठकीला शिक्षक भारतीचे अध्यक्ष अशोक बेलसरे, कार्याध्यक्ष मुभाष मोरे, प्रमुख कार्यवाह जालिंदर सरोदे, रात्र प्रशाळा मुख्याध्यापक संघाचे अध्यक्ष चंद्रकांत म्